

MR. SPEAKER : It will be conveyed to him.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

12.20 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT ETC. OF THE KHADI AND VILLAGE INDUSTRIES COMMISSION AND ANNUAL REPORT OF THE I. S. I., FOR 1969-70

औद्योगिक विकास मंत्रालय में उप-मंत्री (श्री सिद्धेश्वर प्रसाद) । मैं सभा पटल पर निम्नलिखित पत्र रखता हूँ :

(1) (एक) खादी तथा ग्रामोद्योग आयोग अधिनियम, 1956 की धारा 24 की उप धारा (3) के अन्तर्गत खादी तथा ग्रामोद्योग आयोग, बम्बई के वर्ष 1969-70 के वार्षिक प्रतिवेदन की एक प्रति तथा एक सांख्यिकीय विवरण [Placed in Library. See No. LT-546/71]

(दो) उपर्युक्त दस्तावेजों के अंग्रेजी संस्करण के साथ हिन्दी संस्करण सभा-पटल पर न रखे जा सकने के कारण स्पष्ट करने वाला एक विवरण (हिन्दी तथा अंग्रेजी संस्करण) । [Placed in Library. See No. LT-547/71.]

(2) भारतीय मानक संस्था के वर्ष 1969-70 के वार्षिक प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति । [Placed in Library. See No. 553/71.]

2.21 hrs.

FINANCIAL COMMITTEES—1970-71  
(A REVIEW)

SECRETARY : Sir, I lay on the Table a copy of the "Financial Committees, 1970-71 (A Review)".

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th June, 1971 agreed without any amendment to the maintenance of Internal Security Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 18th June, 1971."

DEMANDS FOR GRANTS\*, 1971-72—  
Contd.

MINISTRY OF COMMUNICATIONS

MR. SPEAKER : The House will now take up discussion and voting on Demand Nos. 90 to 94 144 and 145 relating to the Ministry of Communications for which 4 hours have been allotted.

Hon. Members present in the House who are desirous of moving their cut motions may send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move.

Shri Rattanlal Brahman. This is very interesting. He wants to speak in Nepali. So far as our own languages are concerned, we are allowing them. Now, I put it to the House whether he should be allowed to speak in Nepali. I am not going to take up the responsibility for it. Tomorrow some member may want to speak in French or in Spanish.

SHRI S. M. BANERJEE (Kanpur) : A Bill was moved in this House by Dr. Maitreyi Bose that Nepali should be included in the Eighth Schedule of the Constitution. That Bill was rejected. Though she was a Bengali, she was elected from Darjeeling. Now, Shri Rattanlal Brahman has been elected from Darjeeling. He can speak only in Nepali. The question is whether an Indian citizen elected from Darjeeling, knowing only Nepali, should be allowed to speak in that language or not in this House.

\*Moved with the recommendation of the President.